

Central Administrative Tribunal
Jaipur Bench, JAIPUR

CP No. 30/2010
In
(OA No.387/2000)
With MA 53/2011

This the 12th day of July, 2011

Hon'ble Shri Justice K.S. Rathore, Member (Judicial)
Hon'ble Shri Anil Kumar, Member (Administrative)

Sohan Lal Soni son of Shri Kalu Ram Soni, Office of Sub-Divisional Office/Engineer (Central), Office of the General Manager, (Telephone), M.I Road, Jaipur.

...Applicant

(By Advocate: Shri Kamlesh Sharma proxy for
Shri Mahendra Shah)

- V E R S U S -

1. P.J. Thomash
Secretary, Telecom Department
Sanchar Bhawan Room No. 210, 20, Ashoka Road,
New Delhi.
2. Shri P.K. Agarwal,
Principal General Manager,
Telecom Department, GMTD
MI Road,
Jaipur.
3. Shri R.L. Meena
Sub-divisional Officer(R&E)
Telecommunication Department, MI Road, (PGMTD)
Jaipur.
4. Shri S.C.Gupta
SDE Staff II
O/o DGM (Admn.) PGMTD, MI Road, Jaipur

.....Respondents

(By Advocate: Shri Mukesh Agarwal, counsel for respondent No.1
Shri Santosh Singh proxy counsel for Sh.G.S.Rathore,
counsel for respondents' No. 2,3 & 4)

ORDER (ORAL)

Heard the rival submissions of the respective parties.



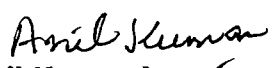
2. Learned counsel for the respondents /contemnors submits that the directions issued by this Tribunal has been fully complied with by the respondents vide order dated 21.5.2011 by which the respondents have decided to confer temporary status provisionally to the applicant, Shri Sohan Lal Soni, the then Casual Labour, presently R.M., w.e.f. 13.9.1995 instead of 12.2.1999 subject to outcome of the Review petition filed in the Apex Court. He further submits that the arrears in respect of the applicant have also been prepared. Learned counsel for the respondents undertakes to release the same.


3. Having considered the reply filed by the respondents as well as the order of compliance passed by the respondents on 21.5.2011, we are fully satisfied with the compliance order passed by the respondents with regard to the order passed by the Tribunal on 28.7.2003 in OA.387/2000.

4. In view of the above, the CP stands disposed of and the notices issued to the respondents are discharged.

5. MA 53/2011 has been moved by the applicant for impleading Shri S.C.Gupta, SDE Staff II, Office of DGM (Admn.) (PGMTD), M.I. Road, Jaipur as respondent No.4 and to correct the name of Shri R.S.Meena (respondent No.3) as Shri R.L. Meena.

In view of the order passed in the CP, the MA-53/2011 stands disposed of alongwith the CP


(Anil Kumar)
Member (Administrative)


(Justice K.S.Rathore)
Member (Judicial)

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